

Wage Negotiations in Steel Industry

7233. SHRIMATI PARVATHI KRISHNAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether any conclusion has been arrived at following the wage negotiations in the Steel Industry;

(b) if so, the details thereof; and

(c) in the answer to part (a) be in negative, the present stage of the negotiations?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) No, Sir.

(b) Does not arise.

(c) The wage negotiations are continuing. The matter will be discussed further in the next meeting of the National Joint Consultative Committee for the Steel Industry, scheduled to be held on the 17th and 18th April, 1979.

Broadcast of the Programme "Today in Parliament"

7234. SHRI BAPUSAHEB PARULKAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to broadcast the programme 'Today in Parliament' in regional language and if not, the reasons;

(b) whether any request in this connection has been made by any Member of Parliament and if so, when; and

(c) any action has been taken on this request?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) to (c): A daily review of Parliamentary proceedings in Regional languages on the lines of 'Today in Parliament' is not being broadcast at present due to limitation of transmission facilities and other technical difficulties. However, the matter is being

examined afresh in the light of a letter on the subject dated the 19th December, 1978, written by the Honourable Member.

Advertisement of 'Thums Up' on Radio and TV

7235. SHRI S. S. DAS: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what is the reason for stopping the advertisement of 'Thums UP' as a "Refreshing Cola";

(b) what is the Ministry of Health's interpretation about advertisements of Cola in general and 'Thums UP' in specific;

(c) what is the procedure under the Code for Commercial Advertising for accepting or rejecting a T.V. and Radio advertisement; and

(d) what is the procedure for implementing the violation of the commercial code for advertising?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a). On the advice of the Ministry of Health and Family Welfare, the advertisement of 'Thums Up' as a "Refreshing Cola" was reviewed with reference to the provisions of the Code for Commercial Advertising on AIR and Doordarshan, and it was felt that the advertisement as worded was not in accordance with the Code.

(b). The definition of the word 'Cola' under the Prevention of Food Adulteration Act Rules has not been notified by the Ministry of Health and Family Welfare so far. That Ministry has indicated that, till Cola is defined under the PFA Act/Rules, it is not in a position to object to or approve any advertisement of any drink as a Cola drink.

(c) and (d). The script of the advertisement, the visual material sent by the advertising agency on behalf of the advertiser is scrutinised with reference